Chardham highway project

†1597. SHRI MAJEED MEMON: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is going to start 900 km. long Chardham highway project in Uttarakhand;

(b) by when this project is scheduled to be completed;

(c) the total cost estimated to be incurred on this project;

(d) whether any new alignment has been prepared so that the pilgrims may not face any risk in case of natural calamity;

(e) if so, whether there is any provision for constructing helipad in Chardham alignment so that the pilgrims trapped and facing difficulty may be rescued and taken to safe places; and

(f) the details of helipads proposed to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Ministry has undertaken preparation of Detailed Project Report (DPR) for upgradation to 2-lane with paved shoulder of National Highways to provide connectivity to Chardham from Rishikesh leading to Yamunotri, Gangotri, Kedarnath and Badrinath including Tanakpur - Pithoragarh Section with an estimated Project cost of ₹ 11700 crore and targeted for completion by 2020.

(d) Yes Sir, some of the New Alignments/Bypasses/Tunnels/Viaducts are proposed to avoid landslide prone areas, sinking zones etc. to improve the safety of road users.

(e) and (f) There is no provision for construction of helipad in the above mentioned estimated cost. However, adequate number of informatory sign boards would be installed to highlight the location of existing helipads along the National Highways leading to Chardham.

Payment of compensation for Varanasi-Lucknow stretch on NH-56

†1598. DR. SANJAY SINH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the compensation for land acquired for four laning of Varanasi-Lucknow stretch of National Highway No. 56 in Uttar Pradesh is being paid to the

†Original notice of the question was received in Hindi.

farmers in accordance with the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; and

(b) the number of complaints/applications received from farmers under the provisions of Awards in the Act regarding irregularities in payment of compensation in district Sultanpur and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) Yes, Sir.

(b) 58 Arbitration cases have been filed by affected land owners in Sultanpur district of NH-56 with Arbitrator/DM-Sultanpur for increasing the rate of compensation from the rate awarded by the Competent Authority for Land Acquisition (CALA).

New alignment of NH-45C on Vikravandi-Kumbakonam-Thanjavur section

1599. DR. V. MAITREYAN:
SHRI N. GOKULAKRISHNAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is an inordinate delay in laying of new alignment of NH-45C on the Vikravandi-Kumbakonam-Thanjavur section;

(b) if so, the details thereof;

(c) whether Government has fixed any time limit for completion of the said project in a time bound manner; and

(d) whether Government has set timeframe for completion of arterial road between Chennai and Thanjavur to avoid inconvenience to lakhs of passengers passing through this stretch?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) The project of widening of Vikravandi - Kumbakonam - Thanjavur section of NH-45C is included in NHDP Phase-IV. Initially there was proposal to widen the stretch from Vikravandi to Meensuruti to 4-lane configuration and the balance stretch from Meensuruti to Thanjavur as 2-lane with paved shoulder configuration. It is now proposed to widen the entire stretch (165 Km.) to 44ane configuration considering the present traffic and expected increase. The main reason for the delay in implementation of the project is the delay in acquisition of land.